HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Through Virtual Mode)

MA No. 183/2014

United India Insurance Co. Ltd.

.... Appellant(s)

Through:-

Mr. N. H. Khuroo, Advocate

V/s

Abdul Rashid Tichoo

....Respondent(s)

Through:-

Mr. R. A. Jan, Sr. Advocate with Mr. Taha Khalil, Advocate.

Coram: HON'BLE

HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

ORDER

Learned counsel for the appellant submits that in view of the objections raised to the maintainability of the appeal, as against the impugned order, only revision would lie.

In view of the above, he seeks and is granted time to file an application seeking permission to treat this appeal as revision.

List on 09.07.2020.

(Sindhu Sharma) Judge

SRINAGAR 24.06.2020 Ram Murti